

Central Administrative Tribunal Lucknow Bench Lucknow

O.A. No. 320/2008

This, the 5th day of September 2008.

Hon'ble Dr. A. K. Mishra, Member (A)

Nirmala Devi, aged about 40 years,
Wife of Late Ram Karan,
Resident of Village Chadhaniya,
P.O. Babhni Kanungo,
District-Gonda.

Applicant.

By Advocate Sri M. Singh.

Versus

1. Union of India- through its Secretary,
Department of Railway,
New Delhi.
2. Divisional Railway Manager,
Northern Eastern Railway,
Lucknow.
3. Senior Divisional Mechanical Engineer (CNW),
N.E.R. Gonda.
4. Senior Divisional Personnel Officer,
N.E.R. Lucknow.

Respondents.

By Advocate Sri C.B. Verma.

Order (Oral)

By Hon'ble Dr. A. K. Mishra, Member (A)

Heard counsel for both the parties.

Office is directed to give regular O.A. number.

2. The counsel for the applicant lays more stress on the relief sought for in the application relating to settlement of the retiral dues of the deceased employee Ram Karan.
3. The counsel for the respondents states that almost all the retiral benefits due to the applicant have been paid. However, if there is any claim yet to be settled, it could be finalized within a period of 2 months.
4. The application is disposed of with a direction that all the claims of the applicants relating to retiral dues may be examined afresh and if there is any amount due to the applicant, it should be paid to the legal heirs within a period of two months.



5. With these directions, the Original Application is disposed of with no order as to costs.

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(Dr. A. K. Mishra)
Member (A)

v.